

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 03**  
**422/2016**

**IN THE MATTER OF:**

Bank of Baroda	...	Applicant / Petitioner
Vs		
Metaphor Exports Pvt Ltd.	...	Respondent

**Order under Section 433(e) and 434, 439 in Liq.**

**Order delivered on 09.11.2020**

**CORAM**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SHRI HEMANT KUMAR SARANGI,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

**ORDER**

**CA-307/2020 & CA-331/2020**

5<sup>th</sup> and 6<sup>th</sup> progress reports filed by Liquidator are taken on record subject to all just exceptions the office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

CA-307/2020 & CA-331/2020 stands disposed of.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**